



2026:AHC:21352

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 210 of 2026

Kale Khan

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ashish Rai, Om Prakash Rai
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record on board.

2. This writ petition has been filed, inter alia, for the following relief:

"(A)- Issue a writ, order or direction in the nature of mandamus commanding and direct the Consolidation Officer to decide the Application of the petitioner dated 12.01.2024 and also decide the Answer that the land of the petitioner under Consolidation proceeding or not.

(B)- Issue a writ, order or direction in the nature of mandamus commanding and direct the Respondent no. 4 to decide the Case No. 580 U/s 9K(2) of C.H. Act in accordance with law. Otherwise the petitioner shall suffer irreparable loss and hardship."

3. It has been submitted that proceeding under Section 9A(2) of UPCH Act is pending consideration in pursuance of the remand order dated 11.11.2025 passed by the Settlement Officer of Consolidation. It is further submitted that opposite party has appeared and the case is ready for final adjudication; however, no efforts are being made to get the same decided at an early date.

4. Learned Standing Counsel has no objection, in case, a direction is issued for expeditious disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep

this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to the Consolidation Officer (Respondent No. 4), before whom the aforementioned matter is pending disposal, to decide the same in accordance with law expeditiously, preferably, within a period of six months from the date of receipt of a certified copy of this order, if there is no other legal impediment.

6. With the aforesaid direction, present application is **disposed of**.

(Dinesh Pathak,J.)

January 30, 2026

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